

CC No. 252/2019 (Old CC Nos. 94/2016 & 07/15)
RC No. 219 2014 E 0025; Branch: CBI/EO-I/New Delhi
CBI Vs. M/s Adhunik Corporation Ltd. & Ors.
U/s. 120-B r/w Section 420/468/471 IPC

20.07.2020

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020 and No. 24/DHC/2020 dated 13.07.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special PP Sh. R.S. Cheema along with Ld. Senior PP Sh. A.P. Singh and Ld. DLA Sh. V.K. Sharma for CBI.

Ld. Counsels Sh. Vijay Aggarwal, Sh. Vijay Gupta, Sh. Mudit Jain and Sh. Nagesh Kumar for A-1 M/s Adhunik Corporation, A-2 Nirmal Kumar Agarwal and A-3 Mahesh Kumar Agarwal.

APPLICATION DATED 20.07.2020 BY AND ON BEHALF OF THE APPLICANT/ACCUSED NO. 1 M/S ADHUNIK CORPORATION LTD.

Nagesh
20/07/2020
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

THROUGH ITS AUTHORIZED SIGNATORY FOR REQUESTING THE COURT TO DECIDE THE OBJECTION FORTHWITH RAISED BY THE ACCUSED QUA THE DOCUMENTS MARKED AS EXHIBIT BY THE PROSECUTION WITNESS IN EVIDENCE.

Ld. Counsel Sh. Vijay Aggarwal has moved the aforesaid application on the E-mail ID of this Court on behalf of applicant/accused no. 1 M/s Adhunik Corporation Ltd.

Copy supplied to prosecution.

Ld. Counsel Sh. Vijay Aggarwal states that he may be given some time to argue on the present application.

Heard. Considered. Allowed.

Accordingly, as prayed matter be now put up on 29.07.2020 for reply, if any and arguments on the present application.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.


(Bharat Parashar)
Special Judge, (BCA Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
20.07.2020
Stamp: BHARAT PARASHAR CBI
Special Judge (BCA Act)
6th Floor,
Rouse Avenue Court Complex
New Delhi